60

to stat_e. the number of civil, criminal and other cases pending in the Supreme Court as on the 31st March, 1980?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): According to the information furnished by the Supreme Court, 16,565 regular hearing matters were pending in the Supreme Court as on the 31st March, IPSO. The details of the cases are given in the attached Statement.

Statement

Number of various categories of regular hearing matters pending in the Supreme Court as on 31-3-1980

Constitutional Matters Tax Appeals

77

rax Appears .	•	•	սვ
Service Matters			29
Other Civil Appeals			362
Writ Petitions			1348
Non-Constitutional Matters			
Tax Appeals .			2911
- Labour Appeals,			484
Election Petitions			. 55
Other Civil Appeals			9324
Criminal Appeals		- 1 A - 1 - 1	1989
Total		1	16,565

Steps to avert heavy cuts in the production of vital drugs

562. SHRI BISHAMBHAR NATH PANDE:

DR. LOKESH CHANDRA: SHRI ROSHAN LAL:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

 (a) the steps Government have taken recently to avert heavy cuts ir. the production of vital drugs; and (b) whether the report of the Bureau of Industrial Costs and Prices is likely to be accepted in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRi VEERENDRA PATIL): (a) The production of drugs including vital drugs has, On the whole increased during the year 1979-80 as compared to production during 1978-79. The production of individual drugs has, however, shown variations, which include increases as well as decreases.

(b) Th_e Bureau of Industrial Costs and prices (BICP) have not made any specific report concerning the steps to be taken to avert heavy cuts in the production of vital drugs. Hence the question of acceptance of the report does not arise.

Godavari river projects

563. DR. LOKESH CHANDRA: SHRI BISHAMBHAR NATH PANDE: SHRI ROSHAN LAL:

Will the Minister of IRRIGATION be pleased to state:

- (a) the number and details of irrigation and flood control projects/schemes on the Godavari river which are pending execution;
 and
- (b) by when the work on these projects/schemes are likely to be undertaken?

THE MINISTER OF IRRIGATION (SHRi KEDAR PANDE): (a) and (b) Irrigation and flood control are State subjects and as such schemes are planned, investigated and executed by the State Governments within their developmental Plans. A number of major and medi.im Irrigation and flood control schemes are already under various stages of execution by the States in the Godavari basin. In so far as future schemes are concerned, the dispute relating to the sharing of the Godavari Waters had been under adjudication before the Gcda-

vari Water Disputes Tribunal since 1969. The Tribunal gave its final decision o_n 7th July, 1980 which has become effective only from the 26th July, 1980 when it was published by the Central Government in the Official Gazette. Future Schemes will now, have to be planned by the party States within the water allocations made by the Tribunal and taken up for execution after these have been approved by the Planning Commission for inclusion in their developmental plans after establishing Techno-Economic feasiblity.

Maharashtra Government have intimated that four medium and 14V minor schemes are pending execution. Andhra Pradesh Government have intimated that 11 major and medium Irrigation schemes and 16 flood control schemes are pending execution. Two medium schemes of Madhya Pradesh and 1 of Karnataka are under correspondence between CWC and the State Governments.

Coal mijne accident at Gopal Chak in Bihar

564. SHRI DHARAMCHAND JAIN: Will the Minister of ENERGY AND COAL be oleased to state;

- fa) the details of the accident that took place recently in a coal mine at Gopal Chak near Jharia in Bihar; and
- (b) the amount of compensation that has been paid or is proposed to be paid to the injured and the kith and king of the dead?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) On 3.7-1980 at 4.00 A.M. in Gopalichak colliery of Bharat Coking Coal Ltd. a fatal accident occurred resulting in the death of 4 persons and injuries to 8 others. The accident occurred in No. 4 pit where widening and height-tening of collieries along with stowing was being carried out. At the time of the accident 17 loaders were working under the supervision of the third shift overman.

(b) Ex^gratia payment @ Rs. 50» each was made to the dependents of the deceased by the company. In addition special err-gratia payment of Rs. 5000 to the dependents of the each deceased was sanctioned. The families of the deceased are also entitled to get compensation under the Workmen's Compensation Act and other benefits as admissible under the rules.

Irrigation projects in Orissa

565. SHRI PATITPABAN PRADHAN: Will the Minister of IRRIGATION be pleased to state:

- (a) what are the various minor and medium irrigation projects constructed or proposed to be constructed with Central assistance in Orissa during the period from 1977 to 1982 along-with their estimated outlay and schedule of construction of each of them; and
- (b) what is the present progress of each of these projects and what are the reasons for delay in their execution?

THE MINISTER OF IRRIGATION (SHRi KEDAR PANDE>: (a) and (b) Irrigation being a State subject, irrigation projects are planned and implemented by the State Governments. Central assistance to the States is given in the form of block loans/ grants for the State Plan as a whole and is not related to any sector of development or individual projects.

During 1977-78, advance plan assistance of Rs. 500 lakhs was given to Orissa for major and medium irrri-gation sector as a whole. From 1978-79 onwards no advance plan assistance has been provided for major and medium irrigation sector. Also for completion of on-going minor irrigation schemes, Rs. 100 lakhs and Rs. 80 lakhs was given to Orissa as advance Central assistance during 1977-78 and 1978 79 respectively. This assistance was mainly for the schemes of rural engineering organisation and renovation of tanks under Panchayats.